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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.2313/98

New Delhi this the 11th Day of December, 1998.

Hon'ble Mr. R.K. Ahooja, Member (A)

Shri Nepali Prasad,
S/o Shri Khandran Prasad,
R/o Jhuggi No. 009, Kali Bari Marg,
Block No. 8, Taylore Square,
New Delhi-110002.

Applicant

(By Advocate: Shri V.P. Uppal)

-Versus-

1. Union of India through
The Secretary,
Ministry of Rural Areas & Employment,
Krishi Bhawan,
New Delhi.
2. Under Secretary (Admn.),
Ministry of Rural Areas & Employment,
Krishi Bhawan, New Delhi. Respondents

O R D E R (orally)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri V.P. Uppal, learned counsel for the applicant submits that the relief sought for by the applicant has been granted and he seeks permission to withdraw the O.A. In view of the fact that no further grievance subsists and the relief sought for by the applicant has already been granted by the respondents, permission to withdraw the O.A. is given. O.A. stands disposed of accordingly.


(R.K. Ahooja)
Member (A)

Mittal